

ITEM NO.3

COURT NO.2

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 691/2023

(Arising out of impugned final judgment and order dated 10-01-2023 in BA No. 12350/2022 passed by the High Court of Jharkhand at Ranchi)

PREM PRAKASH

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(IA No. 23818/2024 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 10051/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 14114/2023 - EXEMPTION FROM FILING O.T.

IA No. 9878/2024 - EXEMPTION FROM FILING O.T.

IA No. 203611/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 71997/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 14113/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 20-03-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Siddharth Agarwal, Sr. Adv.  
Mr. Indrajit Sinha, Adv.  
Mr. Anusuya Sadhu Sinha, Adv.  
Ms. Sneh Singh, Adv.  
Mr. Pai Amit, AOR  
Mr. Kushan Dube, Adv.

For Respondent(s) Mr. S. V. Raju, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Zoheb Hussain, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Sairica Raju, Adv.  
Mr. Madhav Sinhal, Adv.

UPON hearing the counsel, the Court made the following  
O R D E R

Re-list in the week commencing 29.04.2024.

In case we are not able to take up the special leave petition for hearing on the said date, we will examine whether the petitioner - Prem Prakash should be granted interim bail as he has been in custody for over eighteen months.

Secondly, we have granted time to the Enforcement Directorate in view of the legal issues which have been raised by learned counsel for the petitioner.

We request the trial court to proceed with the trial as expeditiously as possible and preferably on day to day basis.

(BABITA PANDEY)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR